

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

D.A.No.2094/90
M.P. 366/91

New Delhi, This the 1st Day of December 1994

Hon'ble Shri Justice S.C.Mathur, Chairman

Hon'ble Shri P.T.Thiruvengadam, Member(A)

Smt. Chamelika Chanda w/o Sh A.K.Chanda
r/o Block No.88/433, Sector IX, DIZ Area
Gole Market, New Delhi.

...Applicant

By Shri Mahesh Srivastava, Advocate

Versus

1. Union of India, Service to be effected through
Secretary, Ministry of Health,
Govt of India, Nirmal Bhawan
New Delhi.
2. Medical Superintendent,
Dr. Ram Manohar Lohia Hospital
New Delhi.

...Respondents

By None

O R D E R (Oral)

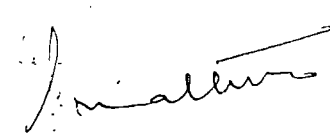
Hon'ble Shri Justice S.C.Mathur, Chairman

MP 366/91. Through MP 366/91 respondents have
prayed that the original application may be dismissed
as infructuous as the relief claimed in the application
has been granted to her by the administrative department.
This position is not opposed by the learned counsel
for the applicant.

2. In view of the above, MP 366/91 is allowed and
DA 2094/90 is dismissed as infructuous. There shall
be no order as to costs. Interim order, if any
operating, shall stand discharged.

(P.T.THIRUVENGADAM)
Member(A)
1-12-94

LCP


(S.C.MATHUR)
Chairman
1-12-94